CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH @@@@@@@@@@@@@@

Commercial Gorplex(BDA), Indiranagar,

			Bangalore - 560 038
			Dated: 8-1-88
CONTEMPT OF COURT	APPLICATION NO	42	1041
IN APPLICATION NO.	519/86(T) W.P. NO		
Applicant	· :	Annual Control of the	Respondents
Shri B. Rahim		V/s The	GM, Southern Rly, Madras & 2 Ora
To	es.		
Bangalor e	y Quarters Cantonment	4.	The Chief Engineer/Construction Bangalore Division 18, Millers Road Bangalore Cantonment, Bangalore - 56
2. Shri M. Ma Advocate \ 1074-1075,	ore - 560 056 i. Madhusudan ite 075, Banashankari I Stage Lore - 560 050		5. The Division Electrical Engineer (Construction) Bangalore Division 18, Millers Road Bangalore Cantonment
3. The Genera Southern F Park Town Madras — 6	Railway	6.	Railway Advocate No. 4, 5th Block Briand Square Police Quarters
	: SENDING COP	IES OF CRDER	Mysore Road, Bangalore - 560 002 PASSED BY THE BENCH
. Please fin	d enclosed here	ewith the cor	py of Order/safar/
KARKIN MAKEKIM K	passed by this	Tribunal in	the above said Contempt of Court
application o	n 4-1-88	* * * * * * * * * * * * * * * * * * *	. The above said contempt of court
			DEPUTY REGISTRAR
Encl : as above	•		SECRICALY CARACTERS

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Diary No. 1611/CR/88

Date: 12-1-88

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH. BANGALORE

DATED THIS THE FOURTH DAY OF JANUARY 1988

Present : Hon'ble Shri Justice K.S. Putteswamy

Vice-Chairman

Hon'ble Shri L.H.A. Rego

Member (A)

CONTEMPT OF COURT APPLICATION No. 42/87

B. Rahim 52, Railway Quarters, Bangalore Cantonment. Bangalore-560 056

Petitioner

(Shri M. Madhusudan ... Advocate)

The General Manager, Southern Railway. Park Town, Madras-600 003.

The Chief Engineer/Construction. Bangalore Division. 18 Millers Road. Bangalore Cantonment. Bangalore-560 056

The Divisional Electrical Engineer, Construction. Bangalore Division, 18 Millers Road. Bangalore Cantonment. Bangalore-560 056

Contemners

(Shri K.V. Lakshmanachar ... Advocate)

In this petition filed under Section 17 of the Administrative Tribunals Act, 1985 and the Contempt of Court Act 1971 (the Acts) the petitioner has approached this Tribunal to punish the Contemners for non-implementation of the order dated 28.8.1986 made in his favour in A No.519/86(T).

Shri K.V. Lakshmanachar, for Shri M. Srirangaiah, learned counsel for the Contemners, files a Memo stating that the order made by this Tribunal in favour of the petitioner has been fully complied and there is nothing more that requires to be done in pursuance of the said order. Shri M. Madhusudan, learned counsel for the

petitioner, in our opinion, very rightly doss not dispute the correctness of the assertion made by the Contemners in the Memo.

In this view these Contempt of Court proceedings are liable to be dropped. We, therefore, drop the Contempt of Court proceedings. But in the circumstances of the case we direct the parties to bear their own costs.

> 541-VICE CHAIRMAN MEMBER (A) - IVUE COPY -

bsv



ADDITIONAL BENCH BANGALORE